

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 302**  
**93/252/ND/2019**

**IN THE MATTER OF:**

M/s. Income Tax Officer, Ward -20(4), New Delhi .... Petitioner/Applicant

Vs.

M/s. ROC & Ors. In the matter of M/s. Radius Infrastructure .... Respondent

**Order under Section 252 of the Companies Act, 2013**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Appellant : Mr. Puneet Rai, SSC along with Mr. Nikhil Jain Advs.  
For Respondent :

**ORDER**

Ld. Counsel appearing for the Income Tax Department has stated that he has re-filed the documents i.e. Assessment Order and Demand Notice on 06.01.2024 which are still under scrutiny.

The Registry is therefore directed to look into it and take necessary steps for taking it on record.

List the matter **on 01.07.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**